

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-471(PB)/2017

IN THE MATTER OF:

M/s. Unique Engineers Pvt. Ltd. **APPLICANT / PETITIONER**
Vs
M/s. Angel Buildcon Pvt. Ltd. **RESPONDENT**

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 16.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR
Hon'ble President

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the PETITIONER

: - Mr. Praveen Kumar Singh,
MD Ziauddin Ahmad, Advs.

For the RESPONDENT

: - Mr. Nibruti Samal, Mr. Aman K., Advs.

ORDER

Learned Counsel for the respondent has put in appearance after service of notice through publication in accordance with the Rule 35 of the NCLT Rules, 2016. He seeks and is granted two weeks' time to file reply with a copy in advance to the Counsel for the applicant.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List for arguments on 8th February, 2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)